GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO-502
TO BE ANSWERED ON 05/02/2021

ADJUDICATING DISPUTES UNDER FARM LAWS

502. Shri Kumar Ketkar:
Shri Neeraj Dangi:
Smt. Priyanka Chaturvedi:
Shri G.C. Chandrashekhar:
Shri Anand Sharma:
Smt. Phulo Devi Netam:
Dr. Amee Yajnik:

Will the Minister of AGRICULTURE & FARMERS WELFARE be pleased to state:

(a) the reasons due to which Government has barred civil courts from adjudicating disputes under the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020 and the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020 and transferred the same to executive officers;

(b) whether the aforementioned executive officers including Sub-Divisional Magistrates and Collectors are equipped to adjudicate on contentious legal and contractual disputes emanating from these legislations; and

(c) if so, the details thereof including the justification of the same?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

(SHRI NARENDRA SINGH TOMAR)

(a): In order to resolve the disputes relating to Farm Acts under Farmers' Produce Trade and Commerce (Promotion & Facilitation) Act 2020, and Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act 2020, a quick and cost effective dispute resolution mechanism is prescribed for the farmers at sub-division level through conciliation board and further by Sub-Divisional Authority and District Collector.

(b) & (c): Yes Sir. The executive officers at Sub Divisional level and District Collectors perform the functions relating to land revenue including maintaining land records and resolving the disputes relating to crops and land. Thus, they have field experiences relating to agriculture & land disputes etc. In view of the above, they are well equipped to adjudicate on all legal and contractual disputes emanating from these Farm Legislations.

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